



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Nov/202425/14

DATED: 05/12/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Nov/202425/14 dated 05/12/2024 of Norms Committee - II for the year 2024-25 was held on 05/12/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S. K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	INOX INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008096AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. IV. A tabular statement for 300,000 Nos. of beverage Kegs, showing their weight and the weight of all the inputs, imported or indigenous. (SI.No.5 of standard deficiency format). The case stands deferred.	

Case No.	2 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009316AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 09.12.2024, as under:

Note: The written recommendation as given by (MEITY) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	3 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009317AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00003099AM25
RA File Number	039504000406 AM17
Licence No and Date	0310807712/08/09/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred

Party Name	TUBACEX TUBES AND PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00003263AM25
RA File Number	039504000387 AM19
Licence No and Date	0310822579/25/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Reason / justification for review of norms. II. A copy of norms fixed by the norms Committee for this Advance Authorization, if any. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	6 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00005285AM23
RA File Number	039404000370 AM19
Licence No and Date	0310822618/26/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019 -TSW dated 26.12024, as under: I. Net weight and quantity of export items at SNo. 1 & 2 may be specified as 11.534 MT (479Nos.) and 19.534 MT (2078 Nos.) respectively in addition to sizes. II. Import item at Sl. No.1 shall be of relevant grade and size as contained / utilized in the export item at Sl.No.1 and its quantity may be allowed as 18.455 MT as 1.60 Kgs/Kg content in the export item at Sl.No.1.	

III. Import item at **Sl. No.2** shall be of relevant grade and size as contained / utilized in the export item at **Sl.No.2** and its quantity may be allowed as **31.25 MT as 1.60 Kgs./Kg.** content in the export item at **Sl.No.2**.

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00149890AM22
RA File Number	052404000242 AM19
Licence No and Date	0510407345/27/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00001602AM25
RA File Number	072404000070 AM20
Licence No and Date	0710115147/09/07/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred

Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00000867AM24
RA File Number	052404000743 AM20
Licence No and Date	0510413767/02/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for Personal Hearing. The case stands deferred.	

Case No.	10 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000249AM24
RA File Number	NA
Licence No and Date	0310836233/15/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	11 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000203AM24
RA File Number	NA
Licence No and Date	0310836905/26/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 18.12024, as under:

- I. Description, sizes, quantities and net weight of export item at **SI.No.1** under the Advance Authorization may be specified as under:

Copper Conductor, Unarmoured/ Thermoset Insu./ Flexi/ Cont/ Power Cables upto 1000 V		
Size of Cable	Quantity (In KM)	Cable Wts(MTs)
1C X 1.50 SQ. MM	778.200	15.224
1C X 2.50 SQ. MM	87.900	2.702
1C X 16 SQ. MM	6.900	1.123
TOTAL	873	19.05

- II. Quantity of import item at **SI. No. 1** (i.e. Copper Wire Rod) may be restricted up to **12,729.3 Kgs.** and may be allowed as **1.01 Kgs. /Kg.** content in the export item.
- III. Quantity of import item at **SI. No. 2** (i.e. Polymers of Ethylene) may be restricted up to **6531 Kgs.** and may be allowed as **1.05 Kgs. /Kg.** content in the export item.
- IV. Quantity of import item at **SI. No. 3** (i.e. Catalyst Masterbach) may be restricted up to **236.9 Kgs.** and may be allowed as **1.05 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	12 / NC/2/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00004858AM24
RA File Number	039504000261 AM21
Licence No and Date	0310837519/31/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has informed vide letter dated 13.08.2024 that they have gotten a redemption certificate against the above-mentioned A.A. and have also submitted a copy of the redemption certificate issued by RA, Mumbai dated 13.02.2024. Therefore, the firm has requested that the matter be treated as closed. The case stands withdrawn.	

Case No.	13 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	14 / NC/2/MEET/Nov/202425/14
----------	------------------------------

Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00007973AM24
RA File Number	082404000270 AM21
Licence No and Date	0810148964/02/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	15 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00004056AM23
RA File Number	052404000418 AM21
Licence No and Date	0510415820/10/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	16 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00001625AM23
RA File Number	05AA04018957 AM21
Licence No and Date	0511000233/16/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	17 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00060452AM21
RA File Number	03AA04017008 AM21
Licence No and Date	0311000816/12/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	18 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00075890AM21
RA File Number	09AA04004073 AM21
Licence No and Date	0911000249/03/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	19 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00095500AM21
RA File Number	52AA04006249 AM21
Licence No and Date	5211000416/02/03/2021
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	20 / NC/2/MEET/Nov/202425/14								
Case Status	Case Approved								
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED								
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024								
HQ File Number	HQRNORM APPLY 00113806AM21								
RA File Number	07AA04010797 AM21								
Licence No and Date	0711000773/25/03/2021								
Norms Committee Decision:									
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 15.07.2023, as under:									
<table><tr><th>Export Product</th><th>Export Qty.</th><th>Import Item</th><th>Import Qty. to be allowed inclusive of wastage after recovery</th></tr><tr><td>Transformer Lamination or cut core made of silicon electrical steel (CRGO/CRNGO)</td><td>209 MTS</td><td>CRGO Silicon Electrical steel in coils/Sheets</td><td>215.95 MTS</td></tr></table>		Export Product	Export Qty.	Import Item	Import Qty. to be allowed inclusive of wastage after recovery	Transformer Lamination or cut core made of silicon electrical steel (CRGO/CRNGO)	209 MTS	CRGO Silicon Electrical steel in coils/Sheets	215.95 MTS
Export Product	Export Qty.	Import Item	Import Qty. to be allowed inclusive of wastage after recovery						
Transformer Lamination or cut core made of silicon electrical steel (CRGO/CRNGO)	209 MTS	CRGO Silicon Electrical steel in coils/Sheets	215.95 MTS						
RA concerned may take suitable consequential action accordingly.									

Case No.	21 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00003085AM25
RA File Number	03AA04000427 AM22

Licence No and Date	0311003405/29/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Difference between export item at SI.No.2 and import item at SI.No.3, and export item at SI.No.3 and import item at SI.No.4. The case stands deferred.	

Case No.	22 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision: Case referred for the comments of TEC-1.	

Case No.	23 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	24 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00147644AM22
RA File Number	05AA04059338 AM22
Licence No and Date	0511003831/26/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	25 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00153349AM22
RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	26 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred

Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00153919AM22
RA File Number	05AA04062578 AM22
Licence No and Date	0511003984/04/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	27 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	28 / NC/2/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00004864AM24
RA File Number	03AA04062104 AM22
Licence No and Date	0311006151/13/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has informed vide letter dated 13.08.2024 that they have gotten redemption certificate against the above mentioned A.A. and have also submitted a copy of redemption certificate issued by RA, Mumbai dated 13.02.2024. Therefore, the firm has requested that the matter may be treated as closed.	

The case stands **Withdrawn**.

Case No.	29 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00165307AM22
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	30 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22
Licence No and Date	3411001001/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00182832AM22

RA File Number	05AA04077312 AM22
Licence No and Date	0511004686/13/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00186408AM22
RA File Number	03AA04067603 AM22
Licence No and Date	0311007050/17/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	KUNJ BIHARI METALS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00188677AM22
RA File Number	05AA04083592 AM22
Licence No and Date	0511004823/20/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY

Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00004855AM24
RA File Number	03AA040109387 AM22
Licence No and Date	0311007654/12/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	NICKUNJ EDM WIRES & CONSUMABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00002011AM25
RA File Number	03AA040111372 AM22
Licence No and Date	0311007838/22/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/125/2024-TSW dated 09.12.2024, as under: I. Description of export item may be modified as “Brass wire alloy Dia 0.10 mm to 0.50 mm.” II. In the norms of import item at SI.No.1 & 2 shall remain the same as ratified earlier in NC-2 meeting no. NC/2/Meet/DEC/202122/7 dated 17.01,2022. RA concerned may take suitable consequential action accordingly.	

Case No.	36 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00229833AM22
RA File Number	04AA04028431 AM22

Licence No and Date	0411001724/28/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/9/2023-TSW dated 08.11.2024, as under: I. Import item at SNo. 1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 1.03 Kgs. /Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	37 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	39 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00337200AM22
RA File Number	03AX04000921 AM22
Licence No and Date	0311010989/31/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 18.11.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	40 / NC/2/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00340228AM22
RA File Number	05AX04000733 AM22
Licence No and Date	0511008501/02/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has informed vide letter dated 03.09.2024 that they have gotten EODC against the above mentioned A.A. and have also submitted a copy of Export obligation Discharge Certificate (EODC) issued by CLA, New Delhi. Therefore, the firm has requested that the matter may be treated as closed.	

The case stands **Withdrawn**.

Case No.	41 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00004859AM24
RA File Number	03AX04001297 AM22

Licence No and Date	0311011560/18/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has informed vide letter dated 03.08.2024 that they have gotten redemption certificate against the above mentioned A.A. and have also submitted a copy of redemption certificate issued by RA, Mumbai dated 14.03.2024. Therefore, the firm has requested that the matter may be treated as closed. The case stands Withdrawn.	

Case No.	44 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00375535AM22
RA File Number	03AX04001499 AM22
Licence No and Date	0311012265/04/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00002248AM25
RA File Number	03AX04001963 AM22
Licence No and Date	0311013433/29/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 29.10.2024, as under:	

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	46 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	EMMVEE PHOTOVOLTAIC POWER PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001011AM23
RA File Number	07AX04000178 AM23
Licence No and Date	0711004106/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00001759AM25
RA File Number	05AX04000541 AM23
Licence No and Date	0511013107/09/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00002249AM25
RA File Number	03AX04001851 AM23
Licence No and Date	0311015727/21/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000732AM25
RA File Number	NA
Licence No and Date	5211002813/12/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 04.12.2024, as under:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms **in this specific license only**, on the basis of earlier norms fixed in similar cases as per comments of (Tec-3) dated 03.05.2024, as under:

General norms for washers were fixed on the basis of different ID/OD ratio and the same may be applicable in this case also, as mentioned below:

Export	Import
Circular washers made of Stainless Steel of different grades with following ID/ OD ratio	Stainless Steel Coils/ Plates/ Sheets/ Sheet cuttings/ Strips of both prime and seconds
Up to 0.30 mm	1.35%
Up to 0.30 mm & Up to 0.50 mm	1.45%
Up to 0.50 mm & Up to 0.70 mm	1.70%
Up to 0.70 mm	1.85%

Note: Grade and thickness of import item will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23
Licence No and Date	0311016789/02/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	53 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	54 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003051AM25
RA File Number	NA
Licence No and Date	5211003474/19/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 04.12.2024, as under:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms **in this specific license only**, on the basis of earlier norms fixed in similar cases as per comments of (Tec-3) dated 03.05.2024, as under:

General norms for washers were fixed on the basis of different ID/OD ratio and the same may be applicable in this case also, as mentioned below:

Export	Import
Circular washers made of Stainless Steel of different grades with following ID/ OD ratio	Stainless Steel Coils/ Plates/ Sheets/ Sheet cuttings/ Strips of both prime and seconds
Up to 0.30 mm	1.35%
Up to 0.30 mm & Up to 0.50 mm	1.45%
Up to 0.50 mm & Up to 0.70 mm	1.70%
Up to 0.70 mm	1.85%

Note: Grade and thickness of import item will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00006223AM24
RA File Number	31AX04000224 AM23
Licence No and Date	3111001800/10/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 05.12.2024, as under:	
Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	56 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	VIDYA WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004488AM23
RA File Number	03AX04004199 AM23
Licence No and Date	0311019368/20/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	58 / NC/2/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004501AM23
RA File Number	03AX04004155 AM23
Licence No and Date	0311019386/21/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has informed vide letter dated 18.09.2024 that they have gotten redemption certificate against the above mentioned A.A. and have also submitted a copy of redemption certificate issued by RA, Mumbai dated 15.03.2024. Therefore, the firm has requested that the matter may be treated as closed.	

The case stands **Withdrawn**.

Case No.	59 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004541AM23
RA File Number	08AX04001372 AM23
Licence No and Date	0811006522/22/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 305.2024, as under: I. Import item at SNo. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI.No.1 may be allowed as 1450 MT as 1.45 Kgs/Kg content in the export item. III. Quantity of import items at SI.No. 2 to 5 put together may be restricted up to 4% of FOB value of exports. Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course. RA concerned may take suitable consequential action accordingly.	

Case No.	60 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004794AM23
RA File Number	07AX04001220 AM23
Licence No and Date	0711005856/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Nov/202425/14			
Case Status	Case Approved			
Party Name	CHLORIDE METALS LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024			
HQ File Number	HQRNORM REVIW00000204AM25			
RA File Number	02AX04000495 AM23			
Licence No and Date	0211003435/05/12/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 05.12.2024, as under:				

1	PURE LEAD INGOT (99.97% & ABOVE)	2000.00 MTS	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
---	--	----------------	----------------------------------	---

NOTE: The Company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	63 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004963AM23
RA File Number	04AX04000823 AM23
Licence No and Date	0411004601/13/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 04.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	SHAFT BUTTERFLY 3164038-2-SI.	26.25 KGS	STAINLESS STEEL ROUND BAR, CRES 17-4PH AMS 5643 DIA 0.625".	155.24 KG INCLUSIVE OF 491.39% WASTAGE ON THE NET WEIGHT OF EXPORT PRODUCT AFTER TAKING 15% RECOVERY FROM THE WASTAGE.
2	CAM SERVO	15.00 KGS	STAINLESS STEEL ROUND BAR, 17-	81.30 KG INCLUSIVE OF

	63000389-3-SI		4PH AMS 5643 DIA 1.50".	442% WASTAGE ON THE NET WEIGHT OF EXPORT PRODUCT AFTER TAKING 15% RECOVERY FROM THE WASTAGE.
3	PLATE BUTTERFLY 7206795-1-SI	112.50 KGS	STAINLESS STEEL ROUND BAR, 15-5 PH AMS 5659 DIA 6.00". QTY:	615.28 KG INCLUSIVE OF 446.91% WASTAGE ON THE NET WEIGHT OF EXPORT PRODUCT AFTER TAKING 15% RECOVERY FROM THE WASTAGE.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	65 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005016AM23
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/388/2019-TSW dated 18.11.2024, as under:

- I. Net weight of export items at **Sl.No.1 to 4** may be specified as **6912.854 MT, 3002 MT, 2150 MT & 2513 MT** respectively.
- II. Description of import item at **Sl.No.1** may be amended as “**Aluminium Ingot**” and its quantity may be allowed as **1.02 Kgs/Kg** content in the export item at **SI No.1**.
- III. Quantity of import item at **Sl.No.2** (i.e. High Carbon Steel Wire/Rod) may be allowed as **1.02 Kgs/Kg** content in the export item at **SI No.1**.
- IV. Quantity of import item at **Sl.No.3** (i.e. **Zinc**) may be allowed as **4% weight** of the steel in the export item at **SI No.1**.
- V. Quantity of import item at **Sl.No.4** (i.e. **Aluminium Ingot**) may be allowed as **1.02 Kgs/Kg** content in the export item at **SI No.2**.
- VI. Quantity of import item at **Sl.No.5** (i.e. **ACCC Composite Core**) may be allowed as **1.02 Kgs/Kg** content in the export item at **SI No.2**.
- VII. Quantity of import item at **Sl.No.6** (i.e. **Aluminium Ingot**) may be allowed as **1.02 Kgs/Kg** content in the export item at **SI No.3**.
- VIII. Quantity of import item at **Sl.No.7** (i.e. **ACCC Composite Core**) may be allowed as **1.02 Kgs/Kg** content in the export item at **SI No.3**.
- IX. Quantity of import item at **Sl.No.8** (i.e. **Aluminium Ingot**) may be allowed as **1.02 Kgs/Kg** content in the export item at **SI No.4** as claimed by the firm.
- X. Quantity of import item at **Sl.No.9** (i.e. **ACCC Composite Core**) may be allowed as **1.02 Kgs/Kg**

content in the export item at **SI No.4.**

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00003781AM25
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Nov/202425/14			
Case Status	Case Approved			
Party Name	NSI (INDIA) LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024			
HQ File Number	HQRNORM APPLY 00005475AM23			
RA File Number	02AX04000528 AM23			
Licence No and Date	0211003602/02/01/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 04.12.2024, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	RECOMMENDED QUANTITY & WASTAGE
1	Other Structure & Parts of Structure of Iron & Steel (Excluding	164.35 MTS	Hot Rolled Carbon Steel Seamless Pipes, Standard: SAE 1045/45	1.05 KG/KG ON THE NET WEIGHT OF HOT ROLLED CARBON STEEL SEAMLESS

	Floating Structure)			PIPES IN THE EXPORT PRODUCT.
			Cold Drawn carbon steel seamless Pipes	1.05 KG/KG ON THE NET WEIGHT OF COLD-DRAWN CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.

NOTE: THE GRADE AND SIZE OF THE IMPORTED HOT ROLLES CARBON STEEL SEAMLESS PIPES AND COLD-DRAWN CARBON STEEL SEAMLESS PIPES SHOULD BE MATCHED WITH THE GRADE AND SIZE OF HOT ROLLES CARBON STEEL SEAMLESS PIPES AND COLD-DRAWN CARBON STEEL SEAMLESS PIPES.

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005724AM23
RA File Number	05AX04003007 AM23
Licence No and Date	0511016864/13/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	69 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005794AM23
RA File Number	05AX04003051 AM23
Licence No and Date	0511016903/18/01/2023
Norms Committee Decision: Sh. B.L. Sharma: Manager Finance, Rafi Siddiqui.: Marketing Manager, attended the Personal Hearing dated 08. 10.2024 And explained their case in detail. The Committee considered the case as per agenda and decided to refer the case to the concerned T.E. for comments. The case stands deferred.	

Case No.	70 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005831AM23
RA File Number	08AX04001656 AM23
Licence No and Date	0811007054/19/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	71 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005907AM23
RA File Number	08AX04001763 AM23
Licence No and Date	0811007095/24/01/2023

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 30.5.2024, as under:

- I. Import item at **S No. 1** shall be of relevant grade as contained/utilized in the export item.
- II. Quantity of import item at **SI No.1** may be allowed as **1450 MT as 1.45 Kgs/Kg** content in the export item.
- III. Quantity of import items at **SI. No. 2** to 5 put together may be restricted up to **4% of FOB value** of exports.

Note:

Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONS based on representation from ISSMA will be decided by the committee in due course.

RA concerned may take suitable consequential action accordingly.

Case No.	72 / NC/2/MEET/Nov/202425/14
----------	------------------------------

Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005940AM23
RA File Number	05AX04003145 AM23
Licence No and Date	0511017044/27/01/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	73 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006098AM23
RA File Number	05AX04002425 AM23
Licence No and Date	0511017178/06/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006644AM23
RA File Number	34AX04001080 AM23
Licence No and Date	3411003443/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006686AM23
RA File Number	03AX04005761 AM23
Licence No and Date	0311021820/01/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	77 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006901AM23
RA File Number	02AX04000669 AM23
Licence No and Date	0211004022/10/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a statement on the total weight of export, gross weight of steel plate, hot rolled carbon steel seamless tubes, and cold drawn carbon steel seamless tubes and pipes, and also the net weight of the steel plate, hot rolled carbon steel seamless tubes and cold drawn carbon steel seamless tubes and pipes II. What is the reason for 15% wastage on hot rolled carbon steel seamless tubes and cold drawn carbon steel seamless tubes and pipes? III. Submit drawing of the export item. The case stands deferred.	

Case No.	78 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00006081AM24
RA File Number	02AX04000687 AM23
Licence No and Date	0211004051/15/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of A.A. with complete list of import and export items. (The copy submitted by the firm with import items from SNo. 70 to 112 only.) II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.	

III. Net weight per KM of each Cable

IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

V. Wastage claimed on import items, if any.

The case stands deferred.

Case No.	79 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007197AM23
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	AMITRON TUBULARS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007245AM23
RA File Number	08AX04002015 AM23
Licence No and Date	0811007717/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred

Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00003002AM25
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000294AM24
RA File Number	08AX04000050 AM24
Licence No and Date	0811007917/19/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 31.05.2024, as under: I. Import item at S No. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI No.1 may be allowed as 1450 MT as 1.45 Kgs/Kg content in the export item. III. Quantity of import items at SI. No. 2 to 5 put together may be restricted up to 4% of FOB value of exports. Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONS based on representation from ISSMA will be decided by the committee in due	

course.

RA concerned may take suitable consequential action accordingly.

Case No.	86 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000630AM24
RA File Number	13AX04000024 AM24
Licence No and Date	1311001925/08/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2024-TSW dated 21.10.2024, as under:	
I. Net weight of export items at SNo. 1 & 2 may be specified as 29.360 MT & 137.110 MT respectively. II. Quantity of import item at SI.No. 1 (i.e. Primary Unalloyed Aluminium) may be allowed as applied for i.e. 20766 Kgs. as 1.01 Kgs./Kg. content in the export item at SI.No.1. III. Quantity of import item at SI.No. 2 (i.e. XLPE Compound) may be allowed as 8385 Kgs. as 1.05 Kgs. /Kg. content in the export item at SI.No. 1. IV. Quantity of import item at SI.No. 3 (i.e. Primary Unalloyed Aluminium) may be allowed as 101809 Kgs. as 1.01 Kgs. /Kg. content in the export item at SI.No.2. V. Quantity of import item at SI.No.4 (i.e. XLPE Compound) may be allowed as 38124 Kgs. as 1.05 Kgs. /Kg. content in the export item at SI.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	87 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00000744AM24
RA File Number	03AX04000387 AM24
Licence No and Date	0311023471/10/05/2023
Norms Committee Decision:	
Sh. Tulesh Chandra: CFO, attended the Personal Hearing dated 05.12.2024 And explained their case in detail. The Committee considered the case as per agenda and decided to refer the case to the concerned T.E. for comments.	

Case No.	88 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000796AM24
RA File Number	05AX04000375 AM24
Licence No and Date	0511018798/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SEETHA TECHNOLOGIES,
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000863AM24
RA File Number	04AX04000086 AM24
Licence No and Date	0411005411/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001094AM24
RA File Number	08AX04000342 AM24
Licence No and Date	0811008278/25/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 31.05.2024, as under: I. Import item at S No. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI No.1 may be allowed as 435 MT as 1.45 Kgs/Kg content in the export item. III. Quantity of import items at SI. No. 2 to 5 put together may be restricted up to 4% of FOB value of exports. Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONS based on representation from ISSMA will be decided by the committee in due course.	

RA concerned may take suitable consequential action accordingly.

Case No.	92 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001116AM24
RA File Number	05AX04000384 AM24
Licence No and Date	0511018910/25/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	93 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001124AM24
RA File Number	56AX04000162 AM24
Licence No and Date	5611001912/26/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Justification and basis for quantity of import item for manufacturing of export product.

The case stands deferred.

Case No.	94 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001967AM24
RA File Number	07AX04000368 AM24
Licence No and	0711008329/20/06/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00007448AM24
RA File Number	03AX04001398 AM24
Licence No and Date	0311024966/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004170AM24
RA File Number	02AX04000186 AM24
Licence No and Date	0211004701/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

HQ File Number	HQRNORM APPLY 00004336AM24			
RA File Number	02AX04000208 AM24			
Licence No and Date	0211004737/10/07/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 10.12.2024, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD INGOT 98% PERCENT	500.00 MTS	BATTERY SCRAP COVERED BY THE NET ISRI CODE WORD RAINS	WASTAGE @ 6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) AND CONSENT TO OPERATE FROM MOEF &CC/CPCB/SPCB TO THE RA CONCERNED. RA concerned may take suitable consequential action accordingly.				

Case No.	99 / NC/2/MEET/Nov/202425/14			
Case Status	Case Approved			
Party Name	RECMET ALLOYS PVT. LTD.			
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024			
HQ File Number	HQRNORM APPLY 00004350AM24			
RA File Number	02AX04000211 AM24			
Licence No and Date	0211004742/11/07/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 10.12.2024, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED

1	PURE LEAD INGOT 99.73% PERCENT	300.00 MTS	BATTERY SCRAP COVERED BY ISRI CODE WORD RAINS	WASTAGE @ 6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
---	--------------------------------------	------------	---	---

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) AND CONSENT TO OPERATE FROM MOEF &CC/CPCB/SPCB TO THE RA CONCERNED.

RA concerned may take suitable consequential action accordingly.

Case No.	100 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004359AM24
RA File Number	05AX04000973 AM24
Licence No and Date	0511019730/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Nov/202425/14				
Case Status	Case Approved				
Party Name	RECMET ALLOYS PVT. LTD.				
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024				
HQ File Number	HQRNORM APPLY 00004379AM24				
RA File Number	02AX04000209 AM24				
Licence No and Date	0211004750/12/07/2023				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 10.12.2024, as under:					
SL	ITEM OF EXPORT	QUANTITY	ITEM	OF	WASTAGE

NO			IMPORT	TO BE ALLOWED
1	PURE LEAD INGOT 98% PERCENT	500.00 MTS	BATTERY SCRAP COVERED BY ISRI CODE WORD RAINS	WASTAGE @ 6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) AND CONSENT TO OPERATE FROM MOEF &CC/CPCB/SPCB TO THE RA CONCERNED.

RA concerned may take suitable consequential action accordingly.

Case No.	102 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004397AM24
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	LEADSTONE ENERGY LTD.
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004828AM24
RA File Number	02AX04000270 AM24
Licence No and Date	0211004884/03/08/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 10.12.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD INGOT 99.97%	300 MTS	REMELTED LEAD BLOCK / INGOT	WASTAGE @ 2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) AND CONSENT TO OPERATE FROM MOEF &CC/CPCB/SPCB TO THE RA CONCERNED.

RA concerned may take suitable consequential action accordingly.

Case No.	104 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004927AM24
RA File Number	07AX04000712 AM24
Licence No and Date	0711008913/08/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. CERTIFICATE OF ANALYSIS (COA) ISSUED BY CUSTOMS AUTHORITY OR CUSTOMS AUTHORIZED LABORATORY OR FROM THE AUTHORIZED LABORATORY FROM THE SUPPLIER COUNTRY.

The case stands deferred.

Case No.	105 / NC/2/MEET/Nov/202425/14
----------	-------------------------------

Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005004AM24
RA File Number	34AX04000742 AM23
Licence No and Date	3411004015/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Nov/202425/14													
Case Status	Case Approved													
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024													
HQ File Number	HQRNORM APPLY 00005288AM24													
RA File Number	05AX04001269 AM24													
Licence No and Date	0511020676/29/08/2023													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 09.12.2024, as under:														
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>ANTIMONIAL LEAD ALLOY</td><td>1950.00 MTS</td><td>LEAD SCRAP ISRI CODE "RAINS"</td><td>WASTAGE @ 2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT</td></tr></table>					SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	ANTIMONIAL LEAD ALLOY	1950.00 MTS	LEAD SCRAP ISRI CODE "RAINS"	WASTAGE @ 2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED										
1	ANTIMONIAL LEAD ALLOY	1950.00 MTS	LEAD SCRAP ISRI CODE "RAINS"	WASTAGE @ 2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT										
NOTE:														
I. ANTIMONIAL LEAD ALLOY should be in the form of Ingots having Lead: 96-97% and Antimony: 2.5-2.6%)														
II. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.														
RA concerned may take suitable consequential action accordingly.														

Case No.	107 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005290AM24
RA File Number	05AX04000924 AM24
Licence No and Date	0511020677/29/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 09.12.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ANTIMONIAL LEAD ALLOY.	980.00 MTS	REMELED LEAD INGOTS	WASTAGE @ 2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE:

- I. ANTIMONIAL LEAD ALLOY should be in the form of Ingots having Lead: 96-97% and Antimony: 2.5-2.6%.
- II. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	108 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SATKAR FORGE
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005343AM24
RA File Number	24AX04000211 AM24

Licence No and Date	2411002705/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005377AM24
RA File Number	08AX04001047 AM24
Licence No and Date	0811009248/01/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	110 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024													
HQ File Number	HQRNORM APPLY 00005641AM24													
RA File Number	05AX04001706 AM24													
Licence No and Date	0511020934/13/09/2023													
Norms Committee Decision: Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 09.12.2024, as under: <table border="1" data-bbox="347 614 1023 1079"> <thead> <tr> <th>SL No</th> <th>ITEM OF EXPORT</th> <th>QUANTITY</th> <th>ITEM OF IMPORT</th> <th>WASTAGE TO BE ALLOWED</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>PURE LEAD INGOTS 99.97% TO 99.99 %</td> <td>500.00 MTS</td> <td>Lead Battery Plates ISRI Code Rails</td> <td>WASTAGE @ 6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT</td> </tr> </tbody> </table> NOTE: The Company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned. RA concerned may take suitable consequential action accordingly.					SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	PURE LEAD INGOTS 99.97% TO 99.99 %	500.00 MTS	Lead Battery Plates ISRI Code Rails	WASTAGE @ 6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED										
1	PURE LEAD INGOTS 99.97% TO 99.99 %	500.00 MTS	Lead Battery Plates ISRI Code Rails	WASTAGE @ 6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT										

Case No.	111 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005643AM24
RA File Number	04AX04000495 AM24
Licence No and Date	0411006006/13/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005703AM24
RA File Number	08AX04001108 AM24
Licence No and Date	0811009378/15/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 30.5.2024, as under: I. Import item at S No. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI No.1 may be allowed as 1450 MT as 1.45 Kgs/Kg content in the export item. III. Quantity of import items at Sl. No. 2 to 5 put together may be restricted up to 4% of FOB value of exports. Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONS based on representation from ISSMA will be decided by the committee in due course. RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005720AM24
RA File Number	03AX04002629 AM24
Licence No and Date	0311027172/15/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005743AM24
RA File Number	05AX04001691 AM24
Licence No and Date	0511021024/18/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	BIOURJA ENERGY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005837AM24
RA File Number	56AX04000271 AM24
Licence No and Date	5611002206/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005950AM24
RA File Number	09AX04000566 AM24
Licence No and Date	0911005875/29/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	117 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006041AM24
RA File Number	03AX04002978 AM24
Licence No and Date	0311027631/05/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006062AM24
RA File Number	02AX04000394 AM24
Licence No and Date	0211005227/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24

Licence No and Date	1311002248/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006257AM24
RA File Number	03AX04003125 AM24
Licence No and Date	0311027892/16/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has informed vide letter dated 09.10.2024 that they have gotten redemption certificate against the above mentioned A.A. and have also submitted a copy of redemption certificate issued by RA, Mumbai dated 30.12.2023. Therefore, the firm has requested that the matter may be treated as closed. The case stands Withdrawn.	

Case No.	121 / NC/2/MEET/Nov/202425/14			
Case Status	Case Approved			
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024			
HQ File Number	HQRNORM APPLY 00006554AM24			
RA File Number	05AX04002218 AM24			
Licence No and Date	0511021831/31/10/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 10.12.2024, as under:				
Sl No	Export Item	Quantity	ITEM IMPORT	OF Quantity TO BE ALLOWED

1	PURE LEAD INGOTS 99.97% TO 99.99%	1060.00 MT	BATTERY PLATES CODE RAILS	ISRI	WASTAGE @6% ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.
---	--	---------------	---------------------------------	------	---

NOTE: The Company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	122 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006573AM24
RA File Number	09AX04000664 AM24
Licence No and Date	0911006129/01/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006648AM24
RA File Number	04AX04000597 AM24
Licence No and Date	0411006271/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006665AM24
RA File Number	04AX04000671 AM24
Licence No and Date	0411006283/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006666AM24
RA File Number	04AX04000670 AM24
Licence No and Date	0411006284/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006674AM24
RA File Number	03AX04003471 AM24
Licence No and Date	0311028524/07/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	127 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006814AM24
RA File Number	04AX04000658 AM24
Licence No and Date	0411006383/10/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006892AM24
RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	129 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	KRISHCA STRAPPING SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006928AM24
RA File Number	04AX04000724 AM24
Licence No and Date	0411006434/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and Date	0411006436/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred

Party Name	ISCON TECHNOFAB LLP
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006981AM24
RA File Number	31AX04000201 AM24
Licence No and Date	3111002828/22/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007022AM24
RA File Number	05AX04002537 AM24
Licence No and Date	0511022247/24/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007144AM24
RA File Number	07AX04001356 AM24
Licence No and Date	0711009829/01/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007210AM24
RA File Number	03AX04003887 AM24
Licence No and Date	0311029123/05/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 12.11.2024, as under:

- I. Net weight of export items at **SNo.1 to 3** may be specified as **467.200 MT , 645.200 MT & 1056.500 MT** respectively.
- II. Quantity of import item at **SI.No.1** (i.e. **Aluminium Wire Rod**) may be allowed as **1.01 Kgs/Kg** content in the export item at **SI No.1** as claimed by the firm.
- III. Quantity of import item at **SI.No.2** (i.e. **Steel Core 7/3.454 MM**) may be allowed as **98.778 MT as 1.01 Kgs/Kg** content in the export item at **SI No. 1** as claimed by the firm.
- IV. Quantity of import item at **SI.No.3** (i.e. **Aluminium Wire Rod**) may be allowed as **1.01 Kgs/Kg** content in the export item at **SI No.2** as claimed by the firm.
- V. Quantity of import item at **SI.No.4** (i.e. **Steel Core 7/3.454 MM**) may be allowed as **161.398 MT as 1.01 Kgs./Km** content in the export item at **SI No.2** as claimed by the firm.
- VI. Quantity of import item at **SI.No.5** (i.e. **Aluminium Wire Rod**) may be allowed as **1.01 Kgs/Kg** content in the export item at **SI No.3** as claimed by the firm.
- VII. Quantity of import item at **SI.No.6** (i.e. **Steel Core 7/3.454 MM**) may be allowed as **258.56 MT as 1.01 Kgs/Kg** content in the export item at **SI No.3** as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	135 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

HQ File Number	HQRNORM APPLY 00007322AM24
RA File Number	07AX04001424 AM24
Licence No and Date	0711009924/11/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007323AM24
RA File Number	07AX04001461 AM24
Licence No and Date	0711009925/11/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007332AM24
RA File Number	08AX04001710 AM24
Licence No and Date	0811010237/12/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 31.05.2024, as under: I. Import item at Sl. No. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI No.1 may be allowed as 638 MT as 1.595 Kgs/Kg content in the export item.	

- III. Quantity of import item at **SI. No. 2** may be allowed as applied for i.e. **296 Nos.**
 IV. Quantity of import item at **SI. No. 3** may be allowed as applied for i.e. **16800 Kg.**
 V. Quantity of import item at **SI. No. 4** may be allowed as applied for i.e. **5455.200 Ltrs.**
 VI. Quantity of import items at **SI. No. 5 & 6** put together may be restricted up to **3% of FOB value** of exports.

Note:

Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course.

RA concerned may take suitable consequential action accordingly.

Case No.	138 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007374AM24
RA File Number	05AX04002758 AM24
Licence No and Date	0511022632/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007376AM24
RA File Number	08AX04001704 AM24
Licence No and	0811010245/13/12/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Nov/202425/14										
Case Status	Case Approved										
Party Name	STAR EXPORTS										
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024										
HQ File Number	HQRNORM APPLY 00007465AM24										
RA File Number	03AX04004208 AM24										
Licence No and Date	0311029468/19/12/2023										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 04.12.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE & QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>HOMOGENIZED ALUMINIUM ALLOY BILLETS</td><td>200000.00 KGS</td><td>UNTREATED ALUMINIUM ALLOY BILLETS</td><td>NIL & AS APPLIED</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED	1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED							
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED							
NOTE: THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED UNTREATED ALUMINIUM ALLOY BILLETS SHOULD MATCH THE GRADE AND CHEMICAL COMPOSITION OF THE EXPORTED HOMOGENIZED ALUMINIUM ALLOY BILLETS. RA concerned may take suitable consequential action accordingly.											

Case No.	141 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007466AM24
RA File Number	03AX04004209 AM24
Licence No and Date	0311029474/19/12/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 04.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

NOTE: THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED UNTREATED ALUMINIUM ALLOY BILLETS SHOULD MATCH THE GRADE AND CHEMICAL COMPOSITION OF THE EXPORTED HOMOGENIZED ALUMINIUM ALLOY BILLETS.

RA concerned may take suitable consequential action accordingly.

Case No.	142 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007468AM24
RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007716AM24
RA File Number	08AX04001834 AM24
Licence No and Date	0811010415/03/01/2024

Norms Committee Decision:

The firm has submitted a Surrender request for this A.A. and it was still in process at RA, Ahmedabad, as per the request sent by the firm via email dated 30.12.2024. EODC certificate has not been submitted by the firm for this A.A.

The case stands deferred.

Case No.	144 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007853AM24
RA File Number	52AX04000305 AM24
Licence No and Date	5211007004/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007875AM24
RA File Number	13AX04000293 AM24
Licence No and Date	1311002489/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred

Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007879AM24
RA File Number	03AX04004446 AM24
Licence No and Date	0311030086/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007904AM24
RA File Number	05AX04003181 AM24
Licence No and Date	0511023205/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007931AM24
RA File Number	05AX04003187 AM24
Licence No and Date	0511023227/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TITAGARH RAIL SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007936AM24
RA File Number	02AX04000592 AM24
Licence No and Date	0211005735/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007937AM24
RA File Number	05AX04003139 AM24
Licence No and Date	0511023228/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007943AM24
RA File Number	05AX04003161 AM24
Licence No and Date	0511023232/12/01/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	152 / NC/2/MEET/Nov/202425/14										
Case Status	Case Approved										
Party Name	STAR EXPORTS										
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024										
HQ File Number	HQRNORM APPLY 00007966AM24										
RA File Number	03AX04004661 AM24										
Licence No and Date	0311030176/15/01/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 04.12.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE & QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>HOMOGENIZED ALUMINIUM ALLOY BILLETS</td><td>200000.00 KGS</td><td>UNTREATED ALUMINIUM ALLOY BILLETS</td><td>NIL & AS APPLIED</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED	1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED							
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED							
NOTE: THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED UNTREATED ALUMINIUM ALLOY BILLETS SHOULD MATCH THE GRADE AND CHEMICAL COMPOSITION OF THE EXPORTED HOMOGENIZED ALUMINIUM ALLOY BILLETS. RA concerned may take suitable consequential action accordingly.											

Case No.	153 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007967AM24
RA File Number	03AX04004663 AM24
Licence No and Date	0311030177/15/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of consultant (SKB) dated 04.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

NOTE: THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED UNTREATED ALUMINIUM ALLOY BILLETS SHOULD MATCH THE GRADE AND CHEMICAL COMPOSITION OF THE EXPORTED HOMOGENIZED ALUMINIUM ALLOY BILLETS.

RA concerned may take suitable consequential action accordingly.

Case No.	154 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007983AM24
RA File Number	03AX04004706 AM24
Licence No and Date	0311030214/16/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 04.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

NOTE: THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED UNTREATED ALUMINIUM ALLOY BILLETS SHOULD MATCH THE GRADE AND CHEMICAL COMPOSITION OF THE EXPORTED HOMOGENIZED ALUMINIUM ALLOY BILLETS.

RA concerned may take suitable consequential action accordingly.

Case No.	155 / NC/2/MEET/Nov/202425/14										
Case Status	Case Approved										
Party Name	STAR EXPORTS										
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024										
HQ File Number	HQRNORM APPLY 00007984AM24										
RA File Number	03AX04004707 AM24										
Licence No and Date	0311030215/16/01/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 04.12.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE & QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>HOMOGENIZED ALUMINIUM ALLOY BILLETS</td><td>200000.00 KGS</td><td>UNTREATED ALUMINIUM ALLOY BILLETS</td><td>NIL & AS APPLIED</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED	1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED							
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED							
NOTE: THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED UNTREATED ALUMINIUM ALLOY BILLETS SHOULD MATCH THE GRADE AND CHEMICAL COMPOSITION OF THE EXPORTED HOMOGENIZED ALUMINIUM ALLOY BILLETS. RA concerned may take suitable consequential action accordingly.											

Case No.	156 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007986AM24
RA File Number	03AX04004708 AM24
Licence No and Date	0311030219/16/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 04.12.2024, as under:	

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

NOTE: THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED UNTREATED ALUMINIUM ALLOY BILLETS SHOULD MATCH THE GRADE AND CHEMICAL COMPOSITION OF THE EXPORTED HOMOGENIZED ALUMINIUM ALLOY BILLETS.

RA concerned may take suitable consequential action accordingly.

Case No.	157 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	MERO ASIA PACIFIC ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00002770AM25
RA File Number	04AX04000907 AM24
Licence No and Date	0411006749/22/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008166AM24
RA File Number	03AX04004880 AM24
Licence No and Date	0311030463/25/01/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	159 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008282AM24
RA File Number	03AX04004955 AM24
Licence No and Date	0311030610/01/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 04.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

NOTE: THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED UNTREATED ALUMINIUM ALLOY BILLETS SHOULD MATCH THE GRADE AND CHEMICAL COMPOSITION OF THE EXPORTED HOMOGENIZED ALUMINIUM ALLOY BILLETS.

RA concerned may take suitable consequential action accordingly.

Case No.	160 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008298AM24

RA File Number	34AX04000714 AM24
Licence No and Date	3411004574/02/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Nov/202425/14													
Case Status	Case Approved													
Party Name	STAR EXPORTS													
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024													
HQ File Number	HQRNORM APPLY 00008317AM24													
RA File Number	03AX04004954 AM24													
Licence No and Date	0311030647/02/02/2024													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comment of consultant (SKB) dated 04.12.2024, as under:														
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE & QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>HOMOGENIZED ALUMINIUM ALLOY BILLETS</td><td>200000.00 KGS</td><td>UNTREATED ALUMINIUM ALLOY BILLETS</td><td>NIL & AS APPLIED</td></tr></table>					SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED	1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED										
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED										
NOTE: THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED UNTREATED ALUMINIUM ALLOY BILLETS SHOULD MATCH THE GRADE AND CHEMICAL COMPOSITION OF THE EXPORTED HOMOGENIZED ALUMINIUM ALLOY BILLETS. RA concerned may take suitable consequential action accordingly.														

Case No.	162 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SI PRECISION

Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008352AM24
RA File Number	04AX04000985 AM24
Licence No and Date	0411006834/05/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. SUBMIT A DRAWING OF THE EXPORT PRODUCT, INDICATING THE WEIGHT OF THE RAW MATERIAL AND THE WEIGHT OF THE FINISHED EXPORT PRODUCT (SHAFT BUTTERFLY, CAM SERVO, AND PLATE BUTTERFLY). II. WASTAGE AT EACH STAGE OF OPERATION. WHAT ARE THE REASONS FOR HIGHER WASTAGE? EXPLAIN IN DETAIL. III. SUBMIT A DETAIL OF THE EXPORT PRODUCTS ABOUT THEIR APPLICATION. The case stands deferred.	

Case No.	163 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008443AM24
RA File Number	04AX04001006 AM24
Licence No and Date	0411006881/08/02/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008453AM24
RA File Number	05AX04003584 AM24

Licence No and Date	0511023860/09/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory or from the supplier-authorized lab on the total net content of Lead in the Lead scrap (RAINS). II. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps (RAINS) for processing into Lead Antimony Ingots. III. Any other scrap duly imported of lead scrap and value thereof. The case stands deferred.	

Case No.	165 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008474AM24
RA File Number	04AX04000990 AM24
Licence No and Date	0411006889/09/02/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008555AM24
RA File Number	05AX04003512 AM24
Licence No and Date	0511023948/13/02/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008593AM24
RA File Number	03AX04005261 AM24
Licence No and Date	0311031243/15/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008634AM24
RA File Number	05AX04003591 AM24
Licence No and Date	0511024024/19/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	KDDL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008776AM24
RA File Number	07AX04001911 AM24
Licence No and Date	0711010649/27/02/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 31.05.2024, as under:

- I. Import items at **SI No. 1 to 8** shall be of relevant grade and size as contained / utilized in the export items at **SNo.1 to 8** respectively.
- II. Quantity of import item at **SI No.1** may be allowed as **26,136 Kgs. as 1.665 Kgs/Kg** content in the export item at **SI No.1** after taking **2/3rd recovery** from the scrap.
- III. Quantity of import item at **SI No.2** may be allowed as **27,901 Kgs. as 1.779 Kgs/Kg** content in the export item at **SI No.2** after taking **2/3rd recovery** from the scrap.
- IV. Quantity of import item at **SI No.3** may be allowed as **29,648 Kgs. as 1.771 Kgs/Kg** content in the export item at **SI No.3** after taking **2/3rd recovery** from the scrap.
- V. Quantity of import item at **SI No.4** may be allowed as **12,954 Kgs. as 1.521 Kgs/Kg** content in the export item at **SI No.4** after taking **2/3rd recovery** from the scrap.
- VI. Quantity of import item at **SI No.5** may be allowed as **12,948 Kgs. as 1.521 Kgs/Kg** content in the export item at **SI.No.5** after taking **2/3rd recovery** from the scrap.
- VII. Quantity of import item at **SI.No.6** may be allowed as **16,719 Kgs. as 1.363 Kgs/Kg** content in the export item at **SI No.6** after taking **2/3rd recovery** from the scrap.
- VIII. Quantity of import item at **SI No.7** may be allowed as **15,513 Kgs. as 1.394 Kgs/Kg** content in the export item at **SI No.7** after taking **2/3rd recovery** from the scrap.
- IX. Quantity of import item at **SI.No.8** may be allowed as **28,795 Kgs. as 1.300 Kgs/Kg** content in the export item at **SI No.8** after taking **2/3rd recovery** from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	170 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008836AM24
RA File Number	07AX04001928 AM24
Licence No and Date	0711010671/01/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CHW FORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009017AM24
RA File Number	05AX04003895 AM24
Licence No and Date	0511024452/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009027AM24
RA File Number	03AX04005680 AM24
Licence No and Date	0311031986/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009053AM24
RA File Number	02AX04000737 AM24
Licence No and Date	0211006137/12/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of consultant (SKB) dated 09.12.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed
1	PURE LEAD	1000.00 MTS	BATTERY SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	174 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009063AM24
RA File Number	05AX04003780 AM24
Licence No and Date	0511024472/12/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.11.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD INGOTS 99.97% TO 99.99 %	500.00 MTS	LEAD SCRAP AS PER ISRI CODE RAINS, CONTAINING LEAD 48-50%	WASTAGE @ 6% ON THE NET CONTENT OF LEAD IN THE EXPORT

				PRODUCT.
RA concerned may take suitable consequential action accordingly.				

Case No.	175 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009090AM24
RA File Number	03AX04005609 AM24
Licence No and Date	0311032136/14/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009189AM24
RA File Number	04AX04001056 AM24
Licence No and Date	0411007120/18/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TAG CORPORATION

Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009233AM24
RA File Number	04AX04001123 AM24
Licence No and Date	0411007137/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009236AM24
RA File Number	04AX04001132 AM24
Licence No and Date	0411007138/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM REVIW00003741AM25
RA File Number	07AX04002021 AM24
Licence No and Date	0711010856/21/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009323AM24
RA File Number	05AX04004088 AM24
Licence No and Date	0511024694/26/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009355AM24
RA File Number	33AX04000127 AM24
Licence No and Date	3311001829/27/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009378AM24
RA File Number	05AX04004075 AM24
Licence No and Date	0511024739/28/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000016AM25
RA File Number	02AX04000784 AM24
Licence No and Date	0211006296/01/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 09.12.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed
1	PURE LEAD	1000.00 MTS	BATTERY SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	184 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000034AM25
RA File Number	08AX04002265 AM24

Licence No and Date	0811011188/02/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000070AM25
RA File Number	34AX04000969 AM24
Licence No and Date	3411004760/03/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000085AM25
RA File Number	04AX04001176 AM24
Licence No and Date	0411007216/04/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00000086AM25
RA File Number	04AX04001177 AM24
Licence No and Date	0411007218/04/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000089AM25
RA File Number	05AX04004100 AM24
Licence No and Date	0511024864/04/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000128AM25
RA File Number	05AX04004092 AM24
Licence No and Date	0511024898/05/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/Nov/202425/14
----------	-------------------------------

Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000214AM25
RA File Number	07AX04000018 AM25
Licence No and Date	0711011048/12/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000232AM25
RA File Number	04AX04000010 AM25
Licence No and Date	0411007266/15/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000233AM25
RA File Number	04AX04000022 AM25
Licence No and Date	0411007267/15/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000331AM25
RA File Number	05AX04000172 AM25
Licence No and Date	0511025070/19/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	INTEGRATED BATTERIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000434AM25
RA File Number	05AX04000239 AM25
Licence No and Date	0511025185/25/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000469AM25
RA File Number	13AX04000024 AM25
Licence No and Date	1311002967/29/04/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	196 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000473AM25
RA File Number	03AX04000431 AM25
Licence No and Date	0311033450/29/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000491AM25
RA File Number	03AX04000464 AM25
Licence No and Date	0311033476/30/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 21.10.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	198 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000519AM25
RA File Number	07AX04000148 AM25
Licence No and Date	0711011211/02/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/2/MEET/Nov/202425/14												
Case Status	Case Approved												
Party Name	CUTECH ALLOYS PRIVATE LIMITED												
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024												
HQ File Number	HQRNORM APPLY 00000521AM25												
RA File Number	24AX04000044 AM25												
Licence No and Date	2411003497/02/05/2024												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comment of consultant (SKB) dated 04.12.2024, as under:													
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td rowspan="2">1</td><td rowspan="2">COPPER-BASED ALLOY INGOTS (COPPER 78-79%, ALUMINIUM: 10-11%, MANGANESE: 2%, IRON: 5% & NICKEL: 4%)</td><td rowspan="2">250000.00 KGS</td><td>COPPER SCRAP DRUID (AVERAGE COPPER CONTENT: 20% TO 60%)</td><td>1.03 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT</td></tr><tr><td>ALUMINIUM SCRAP TASSEL / TWANG (AVERAGE ALUMINIUM CONTENT 50% TO</td><td>1.06 KG/KG ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT</td></tr></table>		SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	COPPER-BASED ALLOY INGOTS (COPPER 78-79%, ALUMINIUM: 10-11%, MANGANESE: 2%, IRON: 5% & NICKEL: 4%)	250000.00 KGS	COPPER SCRAP DRUID (AVERAGE COPPER CONTENT: 20% TO 60%)	1.03 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT	ALUMINIUM SCRAP TASSEL / TWANG (AVERAGE ALUMINIUM CONTENT 50% TO	1.06 KG/KG ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED									
1	COPPER-BASED ALLOY INGOTS (COPPER 78-79%, ALUMINIUM: 10-11%, MANGANESE: 2%, IRON: 5% & NICKEL: 4%)	250000.00 KGS	COPPER SCRAP DRUID (AVERAGE COPPER CONTENT: 20% TO 60%)	1.03 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT									
			ALUMINIUM SCRAP TASSEL / TWANG (AVERAGE ALUMINIUM CONTENT 50% TO	1.06 KG/KG ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT									

			80%)	PRODUCT.
RA concerned may take suitable consequential action accordingly.				

Case No.	200 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000547AM25
RA File Number	05AX04000011 AM25
Licence No and Date	0511025299/03/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000590AM25
RA File Number	13AX04000032 AM25
Licence No and Date	1311002994/07/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SANKALP BARRELS LLP
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

HQ File Number	HQRNORM APPLY 00000630AM25
RA File Number	08AX04000097 AM25
Licence No and Date	0811011492/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000632AM25
RA File Number	05AX04000381 AM25
Licence No and Date	0511025403/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000659AM25
RA File Number	05AX04000200 AM25
Licence No and Date	0511025428/10/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred

Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000687AM25
RA File Number	07AX04000196 AM25
Licence No and Date	0711011282/13/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000707AM25
RA File Number	31AX04000014 AM25
Licence No and Date	3111003423/14/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000738AM25
RA File Number	05AX04000292 AM25
Licence No and Date	0511025541/15/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001014AM25
RA File Number	08AX04000322 AM25
Licence No and Date	0811011716/30/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	209 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001019AM25
RA File Number	08AX04000309 AM25
Licence No and Date	0811011719/30/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 04.12.2024, as under: I. Import item at SI. No. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI No.1 may be allowed as 290 MT as 1.45 Kgs/Kg content in the export item. III. Quantity of import items at SI. No. 2 to 5 put together may be restricted up to 4% of FOB value of exports. Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONS based on representation from ISSMA will be decided by the committee in due course. RA concerned may take suitable consequential action accordingly.	

Case No.	210 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001020AM25
RA File Number	07AX04000334 AM25
Licence No and Date	0711011429/30/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	211 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001021AM25
RA File Number	07AX04000332 AM25
Licence No and Date	0711011430/30/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001050AM25
RA File Number	07AX04000331 AM25
Licence No and Date	0711011448/03/06/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	213 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001085AM25
RA File Number	34AX04000184 AM25
Licence No and Date	3411005009/04/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	STEEL INFRA SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001115AM25
RA File Number	50AX04000024 AM25
Licence No and Date	5011001429/05/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	215 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001136AM25
RA File Number	03AX04005954 AM24

Licence No and Date	0311034396/05/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations, and brief notes about export product as well as import inputs. II. Justification of claimed Wastage over per unit requirement without wastage. III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) VI. You are also requested to provide the per unit requirement in excel sheet. The case stands deferred.	

Case No.	216 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001281AM25
RA File Number	04AX04000206 AM25
Licence No and Date	0411007572/13/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	217 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001284AM25

RA File Number	04AX04000207 AM25
Licence No and Date	0411007573/13/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	218 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001326AM25
RA File Number	02AX04000156 AM25
Licence No and Date	0211006723/14/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	219 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001483AM25
RA File Number	05AX04000879 AM25
Licence No and Date	0511026189/21/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be	

used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	220 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001554AM25
RA File Number	08AX04000458 AM25
Licence No and Date	0811011938/26/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 04.12.2024, as under:

- I. Import item at **Si. No. 1** shall be of relevant grade as contained/utilized in the export item.
- II. Quantity of import item at **SI No.1** may be allowed as **290 MT as 1.45 Kgs/Kg** content in the export item.
- III. Quantity of import items at **SI. No. 2 to 5** put together may be restricted up to **4% of FOB value** of exports.

Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course.

RA concerned may take suitable consequential action accordingly.

Case No.	221 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00001555AM25
RA File Number	08AX04000457 AM25
Licence No and Date	0811011939/26/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 13.08.2024, as under: I. Import item at Si. No. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI No.1 may be allowed as 290 MT as 1.45 Kgs/Kg content in the export item. III. Quantity of import items at Sl. No. 2 to 5 put together may be restricted up to 4% of FOB value of exports. Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course. RA concerned may take suitable consequential action accordingly.	

Case No.	222 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ESCO PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001578AM25
RA File Number	10AX04000039 AM25
Licence No and Date	1011002505/27/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	223 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001601AM25
RA File Number	05AX04000874 AM25

Licence No and Date	0511026341/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	224 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001614AM25
RA File Number	03AX04001547 AM25
Licence No and Date	0311035021/28/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	225 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001650AM25
RA File Number	05AX04000997 AM25
Licence No and Date	0511026375/01/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	226 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SAMS PRECISION COMPONENTS
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00001677AM25
RA File Number	04AX04000193 AM25
Licence No and Date	0411007658/02/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	227 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001696AM25
RA File Number	07AX04000535 AM25
Licence No and Date	0711011715/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	228 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001733AM25
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	229 / NC/2/MEET/Nov/202425/14
----------	-------------------------------

Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001800AM25
RA File Number	04AX04000277 AM25
Licence No and Date	0411007744/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	230 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001801AM25
RA File Number	04AX04000275 AM25
Licence No and Date	0411007746/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	231 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	Techno Flex
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001804AM25
RA File Number	56AX04000095 AM25
Licence No and Date	5611003073/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	232 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	RECONS POWER EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001819AM25
RA File Number	05AX04001109 AM25
Licence No and Date	0511026570/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	233 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001951AM25
RA File Number	04AX04000306 AM25
Licence No and Date	0411007802/16/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	234 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001990AM25
RA File Number	03AX04001862 AM25
Licence No and Date	0311035590/18/07/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	235 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	PRECISION DRAWELL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002065AM25
RA File Number	50AX04000051 AM25
Licence No and Date	5011001505/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	236 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002078AM25
RA File Number	04AX04000281 AM25
Licence No and Date	0411007838/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	237 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SHAH FOILS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002142AM25
RA File Number	08AX04000643 AM25

Licence No and Date	0811012206/25/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	238 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002149AM25
RA File Number	04AX04000350 AM25
Licence No and Date	0411007886/26/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	239 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002186AM25
RA File Number	03AX04001983 AM25
Licence No and Date	0311035912/29/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	240 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00002206AM25
RA File Number	31AX04000126 AM25
Licence No and Date	3111003737/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	241 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002213AM25
RA File Number	03AX04002122 AM25
Licence No and Date	0311035941/30/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	242 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00002220AM25
RA File Number	03AX04002147 AM25
Licence No and Date	0311035948/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	243 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002221AM25
RA File Number	03AX04002146 AM25
Licence No and Date	0311035949/30/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 26.11.2024, as under: I. Import item at SNo. 1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as applied for i.e. 11057.9 MT as 1.05 Kgs. /Kg content in the export item. II. Quantity of import item at SI.No.2 may be allowed as 43494 Kgs. III. Quantity of import item at SI.No.3 may be allowed as applied for i.e. 42527.6 Kgs as 1.05 Kgs/Kg content in the export item. IV. Quantity of import item at SI.No.4 may be allowed as 18616 Kgs as 1.05 Kgs/Kg content in the export item. V. Quantity of import item at SI.No.5 may be allowed as 354121 Kgs as 1.05 Kgs/Kg content in the export item. VI. Quantity of import item at SI.No.6 may be allowed may be allowed up to 6% of FOB value of exports. RA concerned may take suitable consequential action accordingly.	

Case No.	244 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	UNITECH ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002255AM25
RA File Number	10AX04000105 AM25
Licence No and Date	1011002564/01/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	245 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002267AM25
RA File Number	02AX04000262 AM25
Licence No and Date	0211007006/01/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/38/2023-TSW dated 09.12.2024, as under: I. Quantity of import item Carbon steel Seamless Mother pipe (Hot Finished) at SNo.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly.	

Case No.	246 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002302AM25
RA File Number	03AX04002188 AM25
Licence No and Date	0311036077/05/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	247 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CHHAPERIA CABLE MATERIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002309AM25
RA File Number	07AX04000749 AM25
Licence No and Date	0711012009/05/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	248 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002360AM25
RA File Number	13AX04000138 AM25
Licence No and Date	1311003226/07/08/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
- II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
- III. Material balancing viz. net content of each imported and indigenous input, export product wise.
- IV. Wastages claimed on import items, if any.

The case stands deferred.

Case No.	249 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002369AM25
RA File Number	08AX04000745 AM25
Licence No and Date	0811012335/07/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	250 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002477AM25
RA File Number	04AX04000407 AM25
Licence No and Date	0411007990/12/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	251 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002483AM25
RA File Number	03AX04001910 AM25
Licence No and Date	0311036309/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	252 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002485AM25
RA File Number	07AX04000774 AM25
Licence No and Date	0711012069/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	253 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002510AM25
RA File Number	02AX04000307 AM25
Licence No and Date	0211007086/13/08/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	254 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002517AM25
RA File Number	07AX04000776 AM25
Licence No and Date	0711012082/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	255 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002518AM25
RA File Number	04AX04000435 AM25
Licence No and Date	0411008006/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	256 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	RISHABH ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002520AM25
RA File Number	05AX04004004 AM24

Licence No and Date	0511027159/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	257 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002540AM25
RA File Number	02AX04000282 AM25
Licence No and Date	0211007097/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	258 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002552AM25
RA File Number	07AX04000777 AM25
Licence No and Date	0711012102/16/08/2024
Norms Committee Decision:	
Case deferred for the comments	

Case No.	259 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00002555AM25
RA File Number	02AX04000319 AM25
Licence No and Date	0211007101/16/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 09.12.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed
1	PURE LEAD	617.65 MTS	BATTERY SCRAP ISRI CODE RINK	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. Battery Scrap IISRI Code RINK is nothing but Lead Battery Scrap with acid while importing and Battery Scrap Rains is without acid while importing. The percentage of lead present in RINK is 45-47% Pb and in Rains around 50-55%
- III. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	260 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002562AM25
RA File Number	02AX04000323 AM25
Licence No and Date	0211007099/16/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 09.12.2024, as under:

SI No	Item of Export	Quantity	Item of Import	Wastage to be allowed
1	PURE LEAD	2918.19 MTS	BATTERY SCRAP ISRI CODE RINK	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	261 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002571AM25
RA File Number	03AX04002229 AM25
Licence No and Date	0311036176/19/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	262 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002614AM25
RA File Number	07AX04000830 AM25
Licence No and Date	0711012136/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	263 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002728AM25
RA File Number	05AX04001686 AM25
Licence No and Date	0511027424/28/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 25.10.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	264 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00002767AM25
RA File Number	04AX04000481 AM25
Licence No and Date	0411008105/30/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	265 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002785AM25
RA File Number	03AX04002628 AM25
Licence No and Date	0311036797/02/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 18.12.2024, as under:	
Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	266 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SHIRDI SAI ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002799AM25
RA File Number	09AX04000386 AM25
Licence No and Date	0911007856/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	267 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002806AM25
RA File Number	03AX04002716 AM25
Licence No and Date	0311036830/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	268 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002808AM25
RA File Number	03AX04002715 AM25
Licence No and Date	0311036813/03/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 26.11.2024, as under: I. Import item at SNo. 1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as applied for i.e. 6822.69 MT as 1.05 Kgs. /Kg content in the export item. II. Quantity of import item at SI.No.2 may be allowed as 26836 Kgs. III. Quantity of import item a. SI.No.3 may be allowed as applied for i.e. 22621 Kgs as 1.05 Kgs/Kg content in the export item. IV. Quantity of import item at SI.No.4 may be allowed as 14226 Kgs as 1.05 Kgs/Kg content in the export item. V. Quantity of import item at SI.No.5 may be allowed as 179462 Kgs as 1.05 Kgs/Kg content in the	

export item.

VI. Quantity of import item at **Sl.No.6** may be allowed as applied for i.e. **11059 Kgs as 1.05 kgs/Kg** content in the export item.

VII. Quantity of import item at **Sl.No.7** may be allowed as **60700 Sq. meters as 1.05 Sq.meters / Sq.meter** content in the export item.

VIII. Quantity of import item at **Sl.No.8** may be allowed may be allowed up to **6% of FOB value** of exports.

RA concerned may take suitable consequential action accordingly.

Case No.	269 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002828AM25
RA File Number	02AX04000280 AM25
Licence No and Date	0211007202/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	270 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002931AM25
RA File Number	04AX04000519 AM25
Licence No and Date	0411008197/09/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	271 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003065AM25
RA File Number	03AX04002774 AM25
Licence No and Date	0311037161/16/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	272 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003066AM25
RA File Number	04AX04000540 AM25
Licence No and Date	0411008234/16/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	273 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003104AM25
RA File Number	05AX04001859 AM25
Licence No and Date	0511027767/17/09/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	274 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003113AM25
RA File Number	02AX04000392 AM25
Licence No and Date	0211007302/17/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	275 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003150AM25
RA File Number	04AX04000546 AM25
Licence No and Date	0411008250/19/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	276 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003165AM25
RA File Number	03AX04002782 AM25

Licence No and Date	0311037247/19/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	277 / NC/2/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003171AM25
RA File Number	03AX04003020 AM25
Licence No and Date	0311037252/19/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 21.10.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	278 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003253AM25
RA File Number	05AX04001999 AM25
Licence No and Date	0511027939/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	279 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003414AM25
RA File Number	04AX04000599 AM25
Licence No and Date	0411008325/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	280 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003415AM25
RA File Number	04AX04000597 AM25
Licence No and Date	0411008326/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	281 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ADANI NEW INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003454AM25
RA File Number	37AX04000019 AM25
Licence No and Date	0811012803/03/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	282 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	FIBREZONE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003455AM25
RA File Number	08AX04001026 AM25
Licence No and Date	0811012804/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	283 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003480AM25
RA File Number	07AX04001057 AM25
Licence No and Date	0711012485/04/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	284 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003686AM25
RA File Number	34AX04000573 AM25

Licence No and Date	3411005547/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	285 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003831AM25
RA File Number	03AX04003662 AM25
Licence No and Date	0311038214/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	286 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003844AM25
RA File Number	04AX04000671 AM25
Licence No and Date	0411008458/24/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	287 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00003847AM25
RA File Number	03AX04003633 AM25
Licence No and Date	0311038236/24/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	288 / NC/2/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 14 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003865AM25
RA File Number	08AX04001218 AM25
Licence No and Date	0811013042/25/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	